



\$~3

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 68/2026 & I.A. 2004/2026**

**MR AKIRA DESAI ALIAS AKIRA NANDAN** .....Plaintiff

Through: Mr. Himanshu Deora, Mr. Rahul Mehta,  
Mr. Arpit Choudhary, Mr. Krunal  
Mehta, Ms. Shambhavi Bhardwa, Mr.  
Sanat Saswadhakar, Ms. Shambhavi  
Sharma, Mr. Karen Koya, Mr. Deepak  
Dhyani, Ms. Dhvani Vora and Ms.  
Divya Bhushan, Advocates.

versus

**SAMBHAWAAMI STUDIOS LLP & ORS.** .....Defendants

Through: Ms. Hima Lawrence and Mr. Vikram  
Hegde, Advocates for D-1.  
Mr. Aditya Gupta and Ms. Vani  
Kaushik, Advocates for D-2.  
Mr. Varun Pathak, Mr. Yash  
Karunakaran and Ms. Prasadhi Agrawal,  
Advocates for Meta Platforms,  
Inc./D-3.  
Mr. Ankit Parhar, Mr. Tejpal Singh  
Rathore, Mr. Abhishek Kumar and Mr.  
Tanish Gupta, Advocates for  
X-Corp./D-4.  
Mr. Sandeep Kumar Mahapatra, Ms.  
Mrinmayee Sahu and Mr. Tribhuvan,  
Advocates for D-5 & 6.

**CORAM:**

**HON'BLE MR. JUSTICE TUSHAR RAO GEDELA**

**ORDER**

**05.02.2026**

%

1. Ms. Hima Lawrence, learned counsel appearing for defendant no.1 submits that the compliances in terms of the interim order dated 23.01.2026 stand complete. She seeks and is granted one week's time to file an affidavit of



compliance, copy whereof be furnished to the learned counsel for the plaintiff.

2. In furtherance to the said compliances, it is also directed that defendant no.1 shall submit the soft copy of the videos which are stated to have been uploaded, before the Court in a pen-drive, alongwith certificate under Sections 62 & 63 of the Bharatiya Sakshya Adhiniyam, 2023 alongwith the supporting affidavit. A copy whereof be also furnished to the counsel for the plaintiff.

3. Today, the matter was listed for framing of guidelines. Learned counsel for the parties seek and are granted a short time to bring to the Court the draft proposed guidelines after having consultations amongst themselves.

4. Learned counsel for the parties jointly submit that certain errors have crept in the *ex-parte* ad-interim injunction order dated 23.01.2026 in para 32.

5. After having considered the submissions of the learned counsel, further clarifications in the order dated 23.01.2026 are noted hereunder:-

- (i) So far as sub-para (a), (b) & (c) of para 32 is concerned, the said compliances are directed against defendant no.1 (Sambhawaami Studios LLP) and defendant no.7 (Ashok Kumar/John Doe) solely;
- (ii) So far as sub para (d) of para 32 is concerned, apart from defendant no.3/Meta Platforms Inc., the said directions are directed against defendant no.2 (Google LLC) and defendant no. 4 (X-Corporation) as well;
- (iii) So far as para 43 is concerned, summons shall not be issued to defendant nos.2 to 6, since they are only the implementing parties.

6. Learned counsel for the plaintiff as also defendant no.1 submit that there could be a possibility of reconciliation of the disputes in the present suit. They seek reference to mediation.

7. Accordingly, the plaintiff as also the defendant no.1 are referred to the Mediation Centre. The parties are directed to appear before the Delhi High Court Mediation & Conciliation Centre on 09.02.2026 at 4:30 p.m. They are at



liberty to appear through video conferencing mode, if convenient and in the alternative, they may appear physically too.

8. The Organising Secretary of the Delhi High Court Mediation & Conciliation Centre is requested to nominate a fairly senior Mediator well versed in the subject matter of the present suit for negotiating the settlement terms.

9. List before the Court on 18.03.2026 awaiting the outcome of mediation process.

**TUSHAR RAO GEDELA, J**

**FEBRUARY 5, 2026**

*kct*